## NATIONAL COMPANY LAW TRIBUNAL CHENNAI BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 06/10/2016 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER

:

PETITION NUMBER

: TCP/109/2016

NAME OF THE PETITIONER(S)

: G. S. Rajesh

NAME OF THE RESPONDENT(S)

: Mars Consortium Infra Private Ltd & 5 Another

**UNDER SECTION** 

: 397,398

S.No. NAME (IN CAPITAL)

**DESIGNATION** 

**SIGNATURE** 

REPRESENTATION BY WHOM

S. SANTHOSH For Mr. P. Giridham 2 nd Respondent

Ens.

2. K. Moorthy for pusher mene

Retiton's and

N

## ORDER

Counsel for petitioner present. Counsel for R2 has produced an e-mail dated 30.9.2016 which is addressed to Mr.Srikanth, Auditor, in which he has asked the auditor to provide the details of the fees to be paid to him, but he has not received any reply. Counsel for R2 is directed to communicate to the auditor through some feasible means of communication that he is ready to pay 50% of the fees i.e.25,000/- if he provides details of the Bank Account or suggests any other mode of receiving the money. The Registry has received an interim report of the auditor on 2.6.2015 the copies of which have not been served on the parties. The Registry is directed to provide the copies of interim report of the auditor to the parties, if applied by them, as per the procedures prescribed. The parties are directed to file objections to the interim report of the auditor, if any, by the next date of hearing. Put up on 21.11.2016.

Ch.Mohd Sharief Tariq
Member (Judicial)

Anantha Padmanabha Swamy Member (Judicial)